

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI  
OA NO. 1356/2024**

**IN THE MATTER OF**

BABLU

APPLICANT

VERSUS

STATE OF U.P. & ORS

RESPONDENTS

**INDEX**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
<b>1.</b>	Rejoinder by the Applicant	<b>2-10</b>
<b>2.</b>	<b>ANNEXURE A/1.</b> The copy of minutes of meeting of SEIAA dated 09.05.2025 cancelling the EC granted to R-6	<b>11-14</b>
<b>3.</b>	<b>ANNEXURE A/2</b> The copy of the RTI information sought by the Applicant from the Directorate of Environment U.P.	<b>15-17</b>

**Date:15.09.2025**

**New Delhi**

**FILED BY:-**





**( RAHUL KHURANA ) & ( HASIL JAIN )  
Advocate on Record Advocate**

**Off: 17, Central Lane, Babar Road,  
Bengali Market, New Delhi-110001**

**M. 9811894060, 7838707338**

**[advjain25@gmail.com](mailto:advjain25@gmail.com)**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI  
OA NO. 1356/2024**

**IN THE MATTER OF**

BABLU

APPLICANT

VERSUS

STATE OF U.P. & ORS

RESPONDENTS

**REJOINDER ON BEHALF OF THE APPLICANT**

Most Respectfully Showeth:

1. That the Hon'ble Tribunal is examining the issue of illegal mining being undertaken by the Respondent no.6 in violation of the Environment Clearance and also considering the undertaking of unscientific and dangerous mining activities by the Respondent no.6.
2. That in pursuance of the notice issued by the Hon'ble Tribunal, the Joint Committee has filed its report dated 31.01.2025 which has found serious violations on part of the Respondent no.6.
3. That the major violations found by the Joint Committee include the following:
  - a) Project Proponent has conducted the mining outside mining lease area.
  - b) Project proponent (PP) not complying with various conditions of mining plans.
  - c) PP has not provided any information regarding permission form SEIAA-UP for Environmental Clearance.
  - d) PP has not applied for consent to Operate from the period from 07.09.2015 to 03.01.2024.
  - e) As per MM11 permits issued till 2024-2025, the PP was found excavating more than the permitted quantity.

- f) There is huge water logging in the excavated pits of 35-45 meter depth.
  - g) The site is just 100 meter away from the ITI institute.
  - h) Etc
4. That the Respondent no.6 appeared and filed its reply dated 13.05.2025 stating that in terms of 890<sup>th</sup> meeting of SEIAA dated 25.04.2025, it has been recommended for grant of EC.

In this respect it is submitted that the Respondent no.6 has concealed various important information, misrepresented and also gave false information to the SEIAA and due to which the SEIAA in its 895<sup>th</sup> meeting held on 09.05.2025, cancelled the grant of EC to the Respondent no.6

**Specific SEIAA Resolution (as recorded in the official minutes):**

*"SEIAA noted that EC was granted to the above project in its meeting dated 25.04.2025. During the course of minutes of meeting preparation, a complaint letter of Shri Bablu Kumar has been received via email dated 06.05.2025... The complaint states that there is an ongoing NGT case no. 1356 of 2024 filed on 30.11.2024 and joint committee report dated 31.01.2025 has confirmed multiple violations. This case and relevant order was never brought to the notice of SEIAA. The project proponent in his EC application has also falsely stated that no litigation is pending. It is clear from this that matter is sub-judice and under consideration of Hon'ble NGT hence EC granted is hereby cancelled."*

The copy of minutes of meeting of SEIAA dated 09.05.2025 cancelling the EC is annexed as **ANNEXURE A/1**.

Further the copy of the RTI information dated 25.08.2025 sought by the Applicant from the Directorate of Environment U.P. is annexed as **ANNEXURE A/2**.

It is submitted herein that the deliberate concealment of material facts in regulatory applications attracts criminal liability under Section 420 IPC/318 (4) BNS, punishable with imprisonment up to seven years and fine. It is submitted that no criminal proceedings have been initiated despite clear evidence of fraudulent intent.

5. That the Joint Committee has observed at para 2(iv) that PP has not applied for consent to Operate from 2015 to 2024. And the Respondent no.6 in its objection at para no. 2(iv) has not denied the said observation which establishes that all this while the PP has been carrying out the mining activities without Consent to Operate and thus the activities were illegal.

Further even during the latest inspection dated 28.04.2025 conducted by the UPPCB, the PP was found non-compliant of the fresh conditions of even the latest CTO dated 04.01.2024.

6. As regards the Order passed by Hon'ble Supreme Court in Civil Appeal No. 3799-3800/2019 it is submitted that the import of the order of the Hon'ble Supreme Court dated 12.11.2024 (annexed at page no. 312 of reply by PP) is that the Hon'ble Court has extended the time period for re-appraisal of the EC. On the other hand the PP is misleading the Hon'ble Tribunal by stating that the Hon'ble Supreme Court has allowed the continuation of the mining activities for such EC holders. It is submitted herein that since SEIAA has considered and rejected/cancelled the application, the project proponent cannot claim protection under the Supreme

Court's interim orders dated 12.11.2024, 27.03.2025, and 22.05.2025.

7. It is submitted that the reply of PP is silent as to when he applied for re appraisal of the existing EC issued by DIEAA in 2016. That the reply of the PP regarding grant of EC at the 890<sup>th</sup> meeting of SEIAA on 25.04.2025 also nowhere states that it was re appraisal of the existing EC.

Therefore, in these circumstances it is submitted that it is incumbent on the SEIAA (Respondent no.3) and also upon the PP (Respondent no.6) to come out with true facts as to whether the EC purportedly granted in 890<sup>th</sup> meeting of SEIAA on 25.04.2025 was Fresh EC or re-appraised EC. Moreover, the SEIAA UP has still not filed its reply in the present matter which otherwise could have cleared the picture.

8. Nevertheless, it is clear from the contents of the 895<sup>th</sup> meeting of SEIAA held on 09.05.2025, that the PP has submitted before the SEIAA wrong and false information for which liability should be fastened upon the PP.
9. That the Joint Committee in its report dated 31.01.2025 has found that the mining operations were lying closed during the time of inspection. Further in the latest affidavit dated 10.05.2025 filed by the UPPCB, the mining was again found lying closed during the inspection dated 28.04.2025. This fact when coupled with the fact that The Joint Committee Report explicitly confirms that "no mining activity [was] going on the lease during inspection" (finding no. xii) and documented "huge water logging approx. 12-15 m in the lease mining area" (finding no. xv), suggest that mining activities could not have been undertaken during the water logged condition

as it is physically impossible to carry out the mineral excavation as long as there is water logging in the mine.

10. In this context it is however submitted that MM-11 transportation permits are still ongoing and continued to be issued and sold in the market at inflated rates of Rs 1100-1500 each which suggest illegal issuing and misuse of these permits. It is submitted that the continued issuance and sale of MM-11 forms without any actual extraction amounts to systematic revenue fraud under Section 4(1A) of the MMDR Act, 1957.
11. That it has come to the knowledge of the Applicant that Even after SEIAA's cancellation of Environmental Clearance on 9 May 2025, the mining department issued permits for 40,000 cubic metres in June 2025. It is thus submitted that the said fact be inquired into and replied by the Respondent no.5 (District Magistrate Sonbhadra) to unearth the nexus between the PP and the concerned Departments.
12. It is further submitted that by issuing fresh permits after SEIAA's cancellation, the mining department has directly violated the Supreme Court's clarification in Civil Appeal Nos. 3799-3800 of 2019 dated 27 March 2025, which explicitly excludes from interim protection any case where a State EIA Authority has rejected or cancelled clearance. Such actions constitute contempt of Hon'ble Supreme court.

### **Environment Compensation**

13. It is submitted that the as per the latest judgment of the Hon'ble High Court of Judicature at Allahabad in Suez India versus Uttar Pradesh Pollution Control Board WRIT - C No. - 4816 of 2024 delivered on 17.07.2025-

*"(80) After the aforesaid pronouncement of law made by the Hon'ble Supreme Court, there is no scope to doubt that the adjudicatory duties for ascertaining the liability for payment of environmental compensation under Section 15 of the NGT Act have to be performed by the NGT alone and the NGT cannot delegate this duty to the State Pollution Control Board.*

*(82) In view of the foregoing discussion, we hold that the State Pollution Control Board has no power to impose environmental compensation upon any person or Industry and it can merely file an application before the NGT under Section 15 read with Section 18 of the NGT Act for issuance of a direction to the person concerned for payment of compensation."*

14. Therefore, considering the legal position that liability and final quantum of environmental compensation can only be determined by this Hon'ble Tribunal, it is submitted that the Hon'ble Tribunal kindly consider the findings of the Joint Committee against the Project Proponent and the violations available on record and impose appropriate compensation upon the Project Proponent.

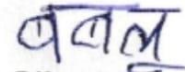
### **PRAYER**

In view of the above submissions, it is most humbly prayed that this Hon'ble Tribunal may kindly be pleased to:

- a) Direct inquiry in to the illegal issue of MM11 by the mining department against the mining lease of Respondent no.6.
- b) Issue Direction to immediately stop issuing of MM11 permits against the mining lease of Respondent no.6.
- c) Direct the Respondent no.3 SEIAA UP to respond to averments with respect to re appraisal/grant of EC in favour of Respondent no.6.

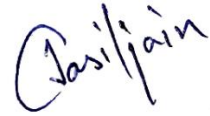
- d) Determine and impose the final environmental compensation and other punitive measures against the respondent no. 6, i.e., Arun Kumar, based on the Joint Committee Report dated 31.01.2025 and other material available on record.
- e) Pass any other order(s) as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

Dated 15.09.2025



Applicant

Through



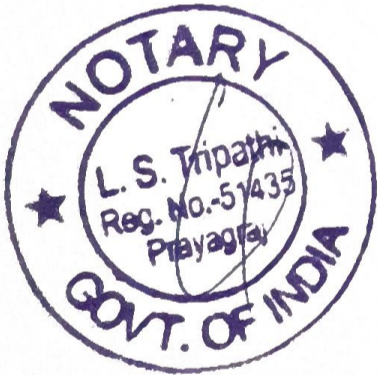
Counsel



**AFFIDAVIT**

I, Bablu, S/o Rajesh R/o Sector-10 Obra, Sonbhadra Kanhra, Sonbhadra, U.P -231219, aged about 27 do hereby solemnly affirm and declare as under :

1. That I am the Applicant in the Original Application and well being and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Rejoinder has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.
3. The contents as stated above are true and correct to my knowledge and belief.



*[Handwritten signature]*

**DEPONENT**

**Verification**

It is verified at Prayagraj on 15/11/25 that the contents of the present application are true and correct and nothing has been concealed therefrom.

SOLEMNLY AFFIRMED BEFORE ME  
 On 15/11/2025 at Prayagraj AM/PM  
 Sd/Smt. Bablu  
 Identified by Mr. [Signature]  
 be his/her Affidavit as True & Correct which  
 on verified and correct

L.S. Tripathi  
 Public Notary  
 Ald., Prayagraj (U.P.)

*[Handwritten signature]*  
 15/11/25  
 Sd./T.I. Identified By

*[Handwritten signature]*

**DEPONENT**



**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
 (Issued by the State Environment Impact Assessment  
 Authority (SEIAA),  
 UTTAR PRADESH)



\*\*\*

**Minutes of Agenda of the 895th State Level Environment Impact Assessment Authority, UP (SEIAA) Meeting dated 09.05.2025 State Environment Impact Assessment Authority meeting held from 09/05/2025 to 09/05/2025** Date: 20/05/2025

**MoM ID:** EC/MOM/SEIAA/631044/5/2025  
**Agenda ID:** EC/AGENDA/SEIAA/631044/5/2025  
**Meeting Venue:** Directorate of Environment, Vineet Khand-1, Gomti Nagar, Lucknow  
**Meeting Mode:** Hybrid  
**Date & Time:**

09/05/2025	01:00 PM	05:00 PM
------------	----------	----------

**1. Opening remarks**

The meeting of 895<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held online on 09.05.2025 the Directorate of Environment.

**2. Confirmation of the minutes of previous meeting**

N/A

**3. Details of proposals considered by the committee**

**Day 1 -09/05/2025**

**3.1. Agenda Item No 1:**

**3.1.1. Details of the proposal**

<b>Proposed Gitti/Boulder (Dolo Stone) Mining Project of M/s Shahpur Stone Works Partner- Shri Santosh Kumar Singh &amp; Shri Vijay Bahadur Singh located at Arazi No. 3575, Hal No. 7347 Ka, Village- Billi Markundi, Tehsil- Robertsganj, District- Sonbhadra, U.P. Area: 0.890 ha (2.20 acres) by SHAHPUR STONE WORKS located at SO NBHADRA,UTTAR PRADESH</b>			
<b>Proposal For</b>		Mining EC Under 5 Ha	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>

SIA/UP/MIN/487246/2024	9539	27/12/2024	Mining of minerals (1(a))
------------------------	------	------------	---------------------------

### 3.1.2. Deliberations by the committee in previous meetings

**Date of SEAC 1 :** 21/01/2025

**Deliberations of SEAC 1 :**

During the presentation the committee noted that there is a mismatch between the mining quantity mentioned in environmental clearance issued by DEIAA and the project proposal submitted to SEIAA for environmental clearance and final DSR approved by SEIAA. Therefore, the committee directed the project proponent to submit clarification from District Mining Officer regarding mismatch of production capacity.

**Date of SEAC 2 :** 25/03/2025

**Deliberations of SEAC 2 :**

The project proponent/consultant informed the committee that the matter was earlier discussed in SEAC-2 meeting dated 21/01/2025 and directed as follows:

*“During the presentation the committee noted that there is a mismatch between the mining quantity mentioned in environmental clearance issued by DEIAA and the project proposal submitted to SEIAA for environmental clearance and final DSR approved by SEIAA. Therefore, the committee directed the project proponent to submit clarification from District Mining Officer regarding mismatch of production capacity.”*

The project proponent submitted the letter no. 2433/Khanij/2025, dated 30/01/2025 issued by Senior Mining Officer, Sonebhadra wherein:

*“Jh larks”k dqekj flag iq= Jh f’kojkt flag fuoklh f’koiqjh dkyksuh LVs’ku jksM] tuin& ehjtkiqj ,oa Jh fot; cgknqj flag iq= Lo0 ‘khryk flag ‘kkgiqj tuin ehjtkiqj ds i{k esa tuin&lksuHknz dh rglhy&vkscjk fLFkr xzke&fcYyh ekjdg.Mh ds vkjth la[;k&3575 gk0ua0&7347 d jdck&220 ,dM+ 1/40-8900gs0½ {ks= ij fxV~Vh@cksYMj ¼Mksyys LVksu½ dk 10 o”khZ; [kuu iV~Vk fnukad 20-08-2015 ls fnukad 19-08-2025 rd dh vof/k ds fy, Lohd`r gSA mijksDr {ks= ds lEcU/k esa vuqekfnr ftyk loZs{k.k fjiksVZ esa okf”kZd ek=k 30]000 ?ku eh0 vafdr gSA funs’kky;] HkwrRo ,oa [kfudeZ funs’kky;] m0iz0 y[kuÅ }kjk fuxZr vuqeksfnr [kuu ;kstuk fnukad 02-06-2022 esa ek=k 40]000 ?ku eh0 vafdr gSA iV~Vk/kkj d }kjk ekbfuax Iyku esa [kuu ;ksX; ek=k esa o`f) djrs gq, 40]000 ?ku eh0 dk ekbfuax Iyku cuok;k x;k gSA vr% vuqeksfnr ftyk loZs{k.k fjiksVZ ds vk/kkj ij mijksDr [kuu iV~Vs gsrqq ek=k 30]000 ?ku eh0 gh ekuk tk;A\*\**

The committee has gone through the above reply and observed that the mining quantity mentioned in approved DSR as 30,000 m<sup>3</sup>/annum and proposal submit to SEIAA for the extraction of 40,000 m<sup>3</sup>/annum Gitti/Boulder (Dolo Stone). Hence, the committee advised the project proponent to withdraw the above application and submit afresh application along with requisite documents through online Parivesh Portal.

### 3.1.3. Deliberations by the SEIAA in current meetings

SEIAA noted the comments of SEAC.

### 3.1.4. Recommendation of SEIAA

Returned in present form

### 3.2. Agenda Item No 2:

### 3.2.1. Details of the proposal

<b>Proposed Project of Khanda-Boulder/ Gitti (Dolostone) Mine at Gata No 5471, 5472 ka., 5424, 5425, 5426, 5427 k a., 5428, 5429, area 2.02 ha in Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh of Shri Arun Kumar by ARUN KUMAR located at SONBHADRA,UTTAR PRADESH</b>			
<b>Proposal For</b>		Mining EC Under 5 Ha	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
SIA/UP/MIN/489581/2025	9617	20/01/2025	Mining of minerals (1(a))

### 3.2.2. Deliberations by the committee in previous meetings

<p><b>Date of SEAC 1 :25/02/2025</b></p> <p><b>Deliberations of SEAC 1 :</b></p> <div style="border: 1px solid black; width: 40px; height: 40px; margin: 10px 0;"></div> <p><b>The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&amp;CC, Govt. of India.</b></p>
---

<p><b>Date of SEIAA 2 :25/04/2025</b></p> <p><b>Deliberations of SEIAA 2 :</b></p> <p>SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-</p>
---

### 3.2.3. Deliberations by the SEIAA in current meetings

<p>SEIAA noted that EC was granted to the above project in its meeting dated 25.04.2025. During the course of minutes of meeting preparation a complaint letter of Shri Bablu Kumar has been received via email dated 06.05.2025 titled- "Urgent Intervention Required - Improper Environmental Clearance Granted to Mining Proposal (SIA/UP/MIN/489581/2025 File No.9617) Despite Ongoing NGT Case, Invalid DSR and Multiple Documented Violations". The complaint states that there is an ongoing NGT case no. 1356 of 2024 filed on 30.11.2024 and joint committee report dated 31.01.2025 has conformed multiple violations. This case and relevant order was never brought to the notice of SEIAA. The project proponent in his EC application has also falsely stated that no litigation is pending. It is clear from this that matter is sub-judice and under consideration of Hon'ble NGT hence EC granted is hereby cancelled. It is a serious matter and a letter be sent to Director Environment to enquire as to who is responsible for this lapse. Also, a notice be sent to project proponent to seek his explanation for giving misleading information to authority.</p>
---

### 3.2.4. Recommendation of SEIAA

Deferred for ADS
------------------

### 4. Any Other Item(s)

N/A

**5. List of Attendees**

<b>Sr. No.</b>	<b>Name</b>	<b>Designation</b>	<b>Email ID</b>	<b>Remarks</b>
1	Mrs Mamta Sanjeev Dube y	Chairman, SEIAA	cha*****@gmail.com	
2	Shri Parasnath	SEIAA Member	mem*****@gmail.com	
3	Mr Ajay Kumar Sharma	Member Secretary, SEIA A	mss*****@gmail.com	

**Signature Not Verified**Digitally Signed by: Mr Ajay Kumar  
Sharma  
Member Secretary, SEIAA

Date: 20/05/2025

प्रेषक,

उप निदेशक/जनसूचना अधिकारी,  
पर्यावरण निदेशालय, उ० प्र०,  
विनीत खण्ड-1, गोमती नगर,  
लखनऊ।

सेवा में,

श्री बबलू  
बिल्ली मारकुण्डी,  
ओबरा-सोनभद्र, उ० प्र०,  
पिन-231219।

पत्रांक: <sup>517</sup> पर्या०/सूचना का अधिकार/2005/online/14/2025 दिनांक 25 अगस्त, 2025

**विषय : सूचना का अधिकार अधिनियम 2005 के अन्तर्गत सूचनायें उपलब्ध कराये जाने के संबंध में।**

महोदय,

कृपया उपर्युक्त विषयक अपने ऑनलाईन आवेदन पत्र सं० DRENV/R/2025/60047 दिनांक 07-08-2025 का सन्दर्भ लें, जिसके माध्यम से सूचना का अधिकार अधिनियम 2005 के अन्तर्गत सूचना उपलब्ध कराये जाने हेतु अनुरोध किया गया था।

उपरोक्त के सम्बन्ध में अवगत कराना है, कि आप द्वारा मॉगी गई सूचना संलग्न कर आपको ऑनलाईन प्रेषित है।

यदि आप उपर्युक्त विनिश्चय से क्षुब्ध है तो आप अधिनियम की धारा 19 (1) के अधीन इस पत्र के प्राप्त होने के दिनांक से तीस दिन के भीतर प्रथम अपीलीय प्राधिकारी के समक्ष अपील दायर कर सकते हैं।

**प्रथम अपीलीय प्राधिकारी का पदनाम, पता -**

श्री सुशांत शर्मा, निदेशक/प्रथम अपीलीय अधिकारी, पर्यावरण निदेशालय, उ० प्र०, डा० भीमराव अम्बेडकर पर्यावरण परिसर, विनीत खण्ड-1, गोमती नगर, लखनऊ।

“ उ० प्र० में सूचना का अधिकार अधिनियम के अन्तर्गत आवेदनों/प्रथम अपीलों को ऑनलाइन प्राप्त कर निस्तारित किये जाने हेतु एक वैब पोर्टल <https://rtionline.up.gov.in> विकसित किया गया है। भविष्य में जनसूचना के लिए आवेदन/प्रथम अपील करने हेतु आप उक्त वैब पोर्टल का उपयोग कर सकते हैं।”

**संलग्नक-यथोक्त।**

Digitally signed by भवदीया

SHRUTI SHUKLA

Date: 25-08-2025

11:41:37

(श्रुति शुक्ला)

उप निदेशक/जनसूचना अधिकारी,

प्रेषक,

उप निदेशक/जनसूचना अधिकारी  
पर्यावरण निदेशालय, उ० प्र०,  
विनीत खण्ड-1, गोमती नगर,  
लखनऊ।

पत्रांक: 595 / पर्या० / सूचना का अधिकार / 2005-ऑफलाईन / 2025

दिनांक 21 अगस्त, 2025

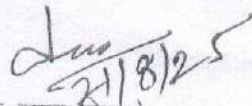
**विषय : जन सूचना का अधिकार अधिनियम, 2005 के सूचनार्थे उपलब्ध कराने के संबंध में।**

महोदय,

कृपया श्री रफत अली अधिवक्ता इलाहाबाद हाई कोर्ट, बबलू के तरफ से मैं श्री अरुण कुमार (खसरा संख्या 5471, 5472ए, 5424, 5425, 5426, 5427 ए, 5428, 5429, ग्राम बिल्ली मरकड़ी, तहसील ओबरा, जिला सोनभद्र) को जारी की गई पर्यावरणीय स्वीकृति (ई०सी०) के संबंध में माँगी गई सूचना निम्न प्रकार है:-

क०सं०	प्रश्न	उत्तर
1.	एस.ई०आई.ए.ए. उत्तर प्रदेश की 895वीं बैठक दिनांक 09-05-2025 के कार्यवृत्त में मैं अरुण कुमार पर्यावरणीय स्वीकृति(ई०सी०) को रद्द करने का उल्लेख है। इस संबंध में कृपया ई०सी० को रद्द करने अंतिम आदेश की सत्यापित प्रतिलिपि प्रदान करे।	एस.ई०आई.ए.ए. उत्तर प्रदेश की 895वीं बैठक दिनांक 09-05-2025 का कार्यवृत्त संलग्न।
2.	कृपया यह भी स्पष्ट करे कि क्या 09-05-2025 के बाद मैं अरुण कुमार की रद्द की गई पर्यावरणीय स्वीकृति को बहाल किया गया है या उनके खनन कार्य के लिये कोई नई पर्यावरणीय स्वीकृति जारी की गई है? यदि हाँ, तो उस आदेश/अनुमति की सत्यापित प्रति उपलब्ध कराए।	पर्यावरण स्वीकृति जारी नहीं की गई है।
3.	मा० उच्चतम न्यायालय के आदेश दिनांक 27-03-2025, सिविल अपील संख्या-3799-3800/2019 के सन्दर्भ में, जिसमें कहाँ गया है कि " अंतरिम आदेश उन मामलों पर लागू नहीं होगा जिसमें राज्य पर्यावरण प्रभाव आकलन प्राधिकरणों ने आवेदको पर विचार किया गया है और उन्हें अस्वीकार कर दिया है" इस मामले में एस.ई०आई.ए. ए. का क्या रुख है? कृपया इस संबंध में जारी किये गये किसी भी आधिकारिक पत्र या ज्ञापन की प्रतिलिपि प्रदान करें।	कोई नहीं

सूचना अग्रोत्तर आवश्यक कार्यवाही हेतु प्रस्तुत है।

  
(मंगरू लाल निगम)  
(प्र० अधि०)

Minutes of the 895<sup>th</sup> Meeting of the SEIAA, UP held on 09.05.2025

- 9- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- 10- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) proposal for anti- smog guns to reduce dust shall be submitted.
- 11- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be submitted.
22. Discussion on M/s Ansh Project Service letter dated 26/02/2025 regarding Sand/Morrum Mine From Riverbed of Ken River Gata No.- Part of 337 (Khand No.- 03), Village- Kanwara, Tehsil- Banda, District- Banda, Uttar Pradesh, M/s Ansh Project Service, Lesed Area- 24.00 Ha. File No. - 8564.  
SEIAA noted the comments of SEAC.

Agenda-C-

1. Khanda-Boulder/ Gitti (Dolostone) Mine at Gata No.- 5471, 5472 ka., 5424, 5425, 5426, 5427 ka., 5428, 5429, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh of Shri Arun Kumar, Area 2.02 ha., 9617/SIA/UP/MIN/489581/2025.

SEIAA noted that EC was granted to the above project in its meeting dated 25.04.2025. During the course of minutes of meeting preparation a complaint letter of Shri Bablu Kumar has been received via email dated 06.05.2025 titled- "Urgent Intervention Required - Improper Environmental Clearance Granted to Mining Proposal (SIA/UP/MIN/489581/2025 File No.9617) Despite Ongoing NGT Case, Invalid DSR and Multiple Documented Violations". The complaint states that there is an ongoing NGT case no. 1356 of 2024 filed on 30.11.2024 and joint committee report dated 31.01.2025 has conformed multiple violations. This case and relevant order was never brought to the notice of SEIAA. The project proponent in his EC application has also falsely stated that no litigation is pending. It is clear from this that matter is sub-judice and under consideration of Hon'ble NGT hence EC granted is hereby cancelled. It is a serious matter and a letter be sent to Director Environment to enquire as to who is responsible for this lapse. Also, a notice be sent to project proponent to seek his explanation for giving misleading information to authority.

**Nodal Officer**

**SEIAA, UP**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.

(Smt. Mamta Sanjeev Dubey)  
Chairman  
SEIAA

(Ajay Kumar Sharma)  
Member-Secretary  
SEIAA

(Paras Nath)  
Member  
SEIAA